

THE STATE OF ARUNACHAL PRADESH (AMENDMENT)
ACT, 1987

No. 19 of 1987

[23rd May, 1987.]

An Act to amend the State of Arunachal Pradesh Act, 1986.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short
title and
commence-
ment.

1. (1) This Act may be called the State of Arunachal Pradesh (Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 20th day of February, 1987.

Amend.
ment of
Act 69
of 1986.

2. In section 11 of the State of Arunachal Pradesh Act, 1986,—

(a) in sub-section (1), for the words “which shall consist of members elected by the territorial constituencies of the Legislative Assembly of the existing Union territory of Arunachal Pradesh”, the following shall be substituted, namely:—

“which shall consist of—

(a) members elected by the territorial constituencies of; and

(b) members nominated to,

the Legislative Assembly of the existing Union territory of Arunachal Pradesh”;

(b) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) For so long as the provisional Legislative Assembly constituted under this section is in existence,—

(a) it shall be deemed to be the Legislative Assembly of the State of Arunachal Pradesh duly constituted under the Constitution and shall be competent to discharge all the functions of a Legislative Assembly of a State under the Constitution; and

(b) the members thereof, referred to in clause (a) of sub-section (1), shall be deemed to be the members of the Legislative Assembly of the State of Arunachal Pradesh duly elected under the Constitution.”.